

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal (C) No(s). 19090/2019

INSPECTOR GENERAL OF POLICE (TRAINING) U.P. LUCKNOW & ORS.

Petitioner(s)

VERSUS

RAMJI CHAURASIA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.103316/2019-CONDONATION OF DELAY
IN FILING and IA No.103318/2019-EXEMPTION FROM FILING O.T.

IA No. 103318/2019 - EXEMPTION FROM FILING O.T.)

Date : 05-02-2020 These matters were called on for hearing today.

For Petitioner(s)

Ms. Salonee Agarwal, Adv.

Ms. Garima Prashad, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As per office report, despite two opportunities having been granted vide order dated 23.9.2019 and 29.11.2019, vakalatnama and counter affidavit has not been filed on behalf of the sole respondent. So far as service is concerned on the sole respondent, as per office report dated 4.2.2020, neither A.D. card nor unserved cover has been received back in respect of the sole respondent, therefore, this be treated as good service in terms of Chapter XVII Clause 7 of Handbook on Practice and Procedure and Office Procedure, 2017.

Registry to process the matter for listing before the Hon'ble Court, as per rules.

ANIL LAXMAN PANSARE
Registrar